

List of Items under STE for imports.

Total Number of ITC (HS) Codes :22

S.No.	ITC(HS) Code	Item Descriptions	Conditions relating to the policy
1.	1001 10 90	Durum wheat, Other	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
2.	1001 90 20	Wheat (not seed) for human consumption	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
3.	1006 10 90	Rice in husk (paddy or rough) other	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
4.	1006 20 00	Husked (Brown) Rice	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
5.	1006 30 10	Rice, parboiled	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
6.	1006 30 20	Basmati rice	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
7.	1006 30 90	Other semi milled or wholly milled rice, whether or not polished or glazed	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
8.	1006 40 00	Broken rice	Import allowed through FCI subject to para 2.11 of Foreign Trade Policy.
9.	1203 00 00	Copra	Import allowed through STC subject to para 2.11 of Foreign Trade Policy.
10.	1513 11 00	Coconut (copra) oil and its fractions, Crude oil	Import allowed through STC subject to para 2.11 of Foreign Trade Policy.
11.	1513 19 00	Coconut (copra) oil and its fractions: Other	Import allowed through STC subject to para 2.11 of Foreign Trade Policy.
12	2710 11 11	Special boiling point spirits (other than Benzene Toluol) with nominal boiling point range 55-115 ⁰ C	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy , except for the companies who have been granted rights for marketing of transportation fuels in terms of Ministry of P&NG's Resolution No. P-23015/1/2001-MKT. Dated 8.3.2002 including HPCL, BPCL & IBP who have been marketing transportation fuels before this date.
13	2710 11 12	Special boiling point spirits (other than Benzene, Benzol, Toluene and Toluol) with nominal boiling point range 63-70 ⁰ C	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy, except for the companies who have been granted rights for marketing of transportation fuels in terms of Ministry of P&NG's Resolution No. P-23015/1/2001-MKT. Dated 8.3.2002 including HPCL, BPCL & IBP who have been marketing transportation fuels before this date.
14	2710 11 13	Other special boiling point spirits (other than Benzene, Benzol, Toluene and Touol)	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy. , except for the companies who have been granted rights for marketing of transportation fuels in terms of Ministry of P&NG's Resolution No. P-23015/1/2001-MKT. Dated 8.3.2002 including HPCL, BPCL & IBP who have been marketing transportation fuels before this date.

15	2710 11 19	Other motor spirit	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy, except for the companies who have been granted rights for marketing of transportation fuels in terms of Ministry of P&NG's Resolution No. P-23015/1/2001-MKT. Dated 8.3.2002 including HPCL, BPCL & IBP who have been marketing transportation fuels before this date..
16	2710 11 20	Natural gasoline liquid(NGL)	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy.
17	2710 11 90	Other natural gasoline liquid	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy.
18.	2710 19 10	Superior Kerosene Oil(SKO)	Import subject to para 2.11 of Foreign Trade Policy and condition No. 2 at import licencing Note
19.	2710 19 20	Aviation turbine fuel(ATF)	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy. , except for the companies who have been granted rights for marketing of transportation fuels in terms of Ministry of P&NG's Resolution No. P-23015/1/2001-MKT. Dated 8.3.2002 including HPCL, BPCL & IBP who have been marketing transportation fuels before this date.
20.	2710 19 30	High speed diesel (HSD)	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy. , except for the companies who have been granted rights for marketing of transportation fuels in terms of Ministry of P&NG's Resolution No. P-23015/1/2001-MKT. Dated 8.3.2002 including HPCL, BPCL & IBP who have been marketing transportation fuels before this date.
21.	2710 19 40	Light diesel oil (LDO)	Import allowed through IOC subject to para 2.11 of Foreign Trade Policy.
22.	3102 10 00	Urea, whether or not in aqueous solution	Import allowed through STC, MMTC and Indian Potash Limited subject to para 2.11 of Foreign Trade Policy.